

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00610/2020

Friday this the 11th day of December 2020

C O R A M :

**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER
HON'BLE Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER**

Arunima.J
Aged 27 years, W/o.Arun V.P
Assistant Branch Post Master
Arur Branch Office
Kakkattil S.O
Vadakara Division, Pin 673 507
Residing at Valia Puthoor
Valliad P.O, Vadakara, Kozhikode
Pin – 673542, Ph.8943483593

(By Advocate Mr.Varghese John)

versus

1. Union of India, represented by the Chief Postmaster General
Kerala Circle, Thiruvananthapuram – 685 033
2. The Post Master General, Northern Region
Calicut – 673 011
3. Superintendent of Post Offices
Vadakara Division, Vadakara – 673 101 ...Respondents

(By Advocate Mr.K.N.Radhakrishnan,ACGSC)

This application having been heard through video conference on 11th December 2020, this Tribunal on the same day delivered the following :

ORDER(ORAL)

HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER

The applicant is aggrieved by denial of transfer to her choice station without assigning any reasons. The applicant is at present working as Assistant Branch Post Master (GDS – Level 2) at Arur Brnach Office in the

Vadakara Postal Division with TRCA Rs.12000-29380/- and was residing in the jurisdiction of Arur Branch Office. Consequent to the marriage of the applicant, her matrimonial home comes under the jurisdiction of Valliad Branch Post Office and the applicant has applied for transfer to Valliad Branch Post Office in accordance with Annexure A-2 transfer guidelines. But without assigning any reasons, same was rejected. Annexure A-3 representation filed by the applicant is still pending with the respondents. Hence she prays for the following reliefs:

“I) Call for records leading issuance of Annexure A1 and quash the same.

II) Declare that the applicant is entitled to be transferred from the post of ABPM, Arur Branch Post Office under Vadakara Division to the post of BPM, Valliad.

III) Award costs of and incidental to this application .

IV) Grant such other relief, which this Hon'ble Tribunal may deem fit and proper in the circumstances of the case. “

2. When the matter came up for consideration, learned counsel for the applicant submits that the impugned order is not a speaking order and there is no reason mentioned in that order and this is not a legal order which can be relied upon. He submits that Annexure A-3 representation submitted by the applicant is still pending with the respondents and the applicant will be satisfied if a direction is given to the respondents to consider her Annexure A-3 representation in the light of the relevant rules and regulations and to pass a reasoned and speaking order within a time frame.

3. Advocate Mr.K.N.Radhakrishnan,SCGSC takes notice on behalf of

the respondents and submits that there is no objection in considering the representation in the light of relevant rules and regulations on the subject.

4. Hence we are of the view that the Original Application can be disposed of at the admission stage itself without going into the merits. **The Competent Authority is directed to consider Annexure A-3 representation of the applicant in the light of relevant rules and regulations on the subject and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.**

5. **The Original Application is disposed of as above.** No costs.

**K.V.EAPEN
ADMINISTRATIVE MEMBER**

**P.MADHAVAN
JUDICIAL MEMBER**

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List of Annexures

Annexure A-1 - True copy of the covering letter No.B3/ED/Trf dated 30.7.2020 issued by the 3rd respondent along with the relevant extract of the enclosed list.

Annexure A-2 - A true copy of Office Memorandum bearing No.17-31/2016-GDS dated 22.1.2020 issued by the Department of Posts, Ministry of Communications, Government of India

Annexure A-3 - True copy of representation dated 23.9.2020 submitted by the applicant to the 2nd respondent.

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